

IN THE NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH

COURT – IV

24.

C.P. (IB)/161(MB)2023

CORAM:

MS. ANU JAGMOHAN SINGH
MEMBER (Technical)

SHRI KISHORE VEMULAPALLI
MEMBER (Judicial)

ORDER SHEET OF THE HEARING HELD ON **19.04.2024**

NAME OF THE PARTIES:

Bank of Maharashtra

Vs.

Mr. Sabu Vayalmutteathu Varghese

SECTION: 95(1) OF THE INSOLVENCY AND BANKRUPTCY CODE, 2016.

ORDER

1. Mr. Subir Kumar a/w Adv. Disha Shah i/b. SDS Advocates, Ld. Counsel for the for the Financial Creditor present through VC. Mr. Manoj Mishra, Ld. Counsel for the RP present. Ms. Sneha Mishra i/b Jamshed Ansari, Ld. Counsel for the Personal Guarantor present.
2. Heard Ld. Counsel for both the parties. **Reserved for Orders.**

Sd/-

ANU JAGMOHAN SINGH
Member (Technical)

Sd/-

KISHORE VEMULAPALLI
Member (Judicial)